

IN THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BRANCH, NEW DELHI

ORIGINAL APPLICATION NO. 383 OF 2023

IN THE MATTER OF:

President Garden City Residential.....Applicant Welfare Society

Versus

State of Punjab Ors.....Respondents

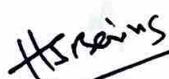
INDEX

Sr No.	Particulars	Page No.
1	Reply to the respondent no. 5 in response to his reply filed by him in reply to status report	1-11
2	ANNEXURE A-1	12-16

Filed on:

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For Garden city residential welfare society


President


General Secretary

Dated 3-8-24

Before the National Green Tribunal

New Delhi, (Principal Bench)

OA No. 383/2023

In the matter of President Garden city Residential Welfare Society----- Applicant

Vs

State of Punjab and Others-----Respondent

Reply to status report dated 30.10.2023 submitted by respondent no. 5-reply their of by the applicant.

1. Respondent no. 5 has denied all the averments and allegation against the status report where as these are based on facts as observed by the Joint Committee.
2. The status report dated 30.10.2023 is based on facts and findings during the course of visit of the Joint Committee on 07.07.2023 which can be relied fully.
3. Answering respondent no.5 has filed the report on false information.

PRELIMINARY OBJECTION

4. The answering the respondent No. 5 has agitated that the applicant has also agitated the same issue before the Hon'ble High Court of Punjab and Haryana at Chandigarh in CWP no. 15713 of 2023 and the matter is pending. In this connection we have already submitted our reply wide our IA no. 298 of 2024 vide clause no. 11 page no. 10 which is reproduced here with:-

That pursuance to the aforesaid letters, the applicant approached the GMADA to utilize the amount on the development works of unapproved area of Garden City i.e. 32.5 acres. Since, no action was taken by the GLADA, the Applicant had filed a Civil Writ Petition bearing CWP No. 15713 of 2023 titled as Garden City Residential Welfare

Society (Regd.) Vs. State of Punjab & Other wherein the Applicant sought the following reliefs:-

- I. Issue a writ in the nature of Mandamus directing Respondents specially Respondent No. 4 i.e. Greater Ludhiana Area Development Authority to utilize the Development charges and regularization fee collected from the member of the Petitioner Society and from Respondent No. 5 for the development works of the residential colony in view of the minutes of meeting dated 19.08.2022 wherein the decision has been taken that the development charges and regularization fee charged from the individual plot holders of unauthorized colony shall be immediately spent on the development works of that colony.**
- II. Issue a writ in the nature of Mandamus directing Respondents to take appropriate action against the Respondent no. 5 i.e. colonizer under the Punjab Apartment and Properly Regulation Act, 1995 and also to register an FIR against the Directors and office bearing of M/s Dynamic Infrastructure Pvt. Ltd. for committing fraud upon the residents of the petitioner's society and also causing loss to state exchequer especially in view of the office note dated 01.07.2022.**
- III. Issue a writ in the nature of Mandamus directing Respondents to decide the Legal Notice dated 15.05.2023 in a time bound manner by passing a reasoned and speaking order.**
- IV. Any other relief which this Hon'ble Court may deem fit and proper be passed in favour of the petitioner and against the respondents.**

At this stage it is relevant to mention here that the said writ Petition had been filed w.r.t 32.5 Acres only. Reliance is placed upon para 5 of the writ petition.

5. The applicant has not concealed any facts or suppressed or any material development there in before this Hon'ble Tribunal which has already been clarified in our I.A no. 298 of 2024.
6. The respondent no. 5 has agitated that we have filed the same issue before the Real Estate Regulatory Authority, Punjab (RERA) whereas infact it is related to 9.56 acres of land for which license was granted by GLADA on certain terms and conditions which have not been complied with by respondent no. 5 the copy of license have already been filed as Annexure A/1 From page 16 to 23 the main clause of final approval and conditions of license are reproduced here with:-

This final approval/license is being granted subject to the following condition:-

- a) Metalling of Roads and proving of foot-paths, laying water and sewerage liner, construction of Over Head Reservoir (O.H.R) and Sewerage Treatment Plant as per Public works Department specification;
- b) Turfing and plantation of trees;
- c) Street lighting.

5. The Promoter shall comply with the provisions of the Punjab Apartment and Property Regulation Act, 1995 and rules made thereunder

20. Promoter shall make his own arrangements for water supply, sewerage, road, networks, drainage system and ensure to provide the smooth service in the colony at hs own expenses till it is integrated with services of Municipal Corporation, Ludhiana.

22. The Promoter shall be responsible for all statutory clearance, including environmental clearance, if any, required from the central Government or any of the agencies of the central Government or from any other department of the State Government or any of its agencies and this approval in itself shall not be construed as any approval beyond the provisions of the Punjab Apartment and Property Regulation Act, 1995 (PAAPRA) and the rules.

A bare perusal of the above extract clearly shows that the M/s Dynamic Infradevelopers Pvt. Ltd apart from the terms and conditions enumerated in the license deed is also bound to comply with provisions of the Punjab Apartment and Property Regulation Act, 1995 (PAPRA) and the rules made thereunder.

7. Para 7 is denied fully as complete details have been given by us in our IA no. 298 of 2024.
8. All the allegations made by us are based on facts and have been verified by the Joint Committee and submitted the same in their status report.

REPLY ON MERITS

9. It is clearly mentioned in our reply and IA no. 298 of 2024 that the respondent no. 5 was physically present on the date of visit of the Joint Committee on 07.07.2023 and the report is not one sided and the contents are based on facts observed by the Joint Committee.
10. Admitted to the extent that the colony name Garden City was developed by the respondent no. 5 which was further extended by 32.40 acres by respondent no. 5 for which the respondent no. 5 have already submitted application for approval for

extended colony which has already been submitted wide our reply to IA no. 125 of 2024 of respondent no. 5 wide our para no. 2 page 1 to 2 annexure have already been attached and is being reproduced here with:-

The respondent no. 5 had obtained license for 9.5acre which was valid upto 17.10.2008, which has never been renewed. The respondent was to ensure all inside development works of the colony and to obtain completion certificate which has not been obtained till date. The respondents was to deposit EDC and CIF amount of rupees 11,33,726/- and 39,704/- respectively which has not been deposited and is yet to be recovered from him. Further the bank guarantee which is valid up 25.08.2012 for inside developments works has not been extended.

In this connection GLADA has written various letter no. 4339 dated 20.05.2015, 7400 dated 23.07.2015, 8900 dated 08.09.2015, 10153 dated 19.10.2023, 1093 dated 22.02.2017, 5305 dated 23.08.2018, 5941 dated 28.09.2019, 624 dated 07.02.2022, 152 dated 07.01.2022, 1013 dated 03.02.2023 reminding to respondent to extend the bank gurantttee and deposit the license fee and EDC charges and a chance was given for personal hearing wide letter no. 3375 dated 23.05.2022 but no response was given by respondent no. 05 to GLADA. From the facts mentioned about it is clear that the respondent no. 5 is not serious to complete the condition of the license. Hense his license no. LDC/H&UD/ competent authority STO- Ludhiana/13/2005 dated 18.10.2005 has been suspended and bank guarantee has not forfeited. (Office order no. CA/GLADA/LUDHIANA/2023/1767-1837 of 25.10.2023 is enclosed here with as annexure CA/1. Note only the GLADA has written letter no. CA/GLADA/LUDHIANA/2023/8492/29.11.2023 to commissioner of police to lodge an FIR

against the project proponent for various offences under PAPRA act. Copy enclosed as annexure CA/2.

3. The response to Para. 3 as far as 9.5 acres is concerned is self-explanatory as given in para. 2 above for remaining portion regarding selling of lands we refer to para. 3 of status report filled by Joint Committee which as under:-

During visit the committee observed that the entrance is common, and the sewage system is common for the entire project. It is also prima facie evident from the layout plan provided by the representative of the project that the infrastructure is common for the entire project (Copy of the layout plan is enclosed as annexure CA/3.

11. It is denied that on account of limited means and financial constraints only 9.5 acres developed a colony in this connection the respondent no. 5 filled a letter dated 01.10.2013 for regularization of the total colony of 32.40 acres wide letter dated 01.01.2013 enclosing their in the drafts of rupees 10 lacs in favor of the authority. Annexure CA/6 to CA/10 re attached with to our reply dated 19.03.2024 have already been attached to from 16 to 22.

12. The respondent no. 5 has already agreed that out of 32.5 acres he has already sold 11.04 acres for agriculture to different persons.

a) It is pertinent to note that the total land 11.04 acres has been sold to one of the leading property dealer of Sahnewal who was and is at present the main advisor of the respondent no. 5 and is one of the person mentioned in our

letter dated 27.03.2023

Names of the person to whom the land was sold,
a/1 Mr. Brijesh Kumar brother in law of Mr. Sandeep Kumar Page 82 to 83.

a/2 Mr. Sandeep Kumar the main property dealer Page 84.

- a/3 Mr. Brijesh Kumar brother in law of Mr. Sandeep Kumar Page 85.
- a/4 Mr. Husan Lal employee of Mr. Sandeep Kumar Page 86
- a/5 Mr. Jaspreet Singh an employee of Mr. Sandeep Kumar and now running his own property dealing Page 87.
- a/6 Mr. Sandeep Kumar main property dealer Page 88 to 89.
- a/7 Mr. Sandeep Kumar main property dealer Page 90 to 91.
- a/8 Mr. Brijesh Kumar brother in law Mr. Sandeep Kumar Page 92 to 93.
- a/9 Mr. Brijesh Kumar brother in law Mr. Sandeep Kumar Page 94 to 96.
- a/10 Mr. Husan Lal employee of Mr. Sandeep Kumar Page 97 to 98.
- a/11 Mr. Jaspreet Singh an employee of Mr. Sandeep Kumar and now running his own property dealing Page 99 to 100.
- a/12 Mr. Vinod Kumar Ajneja in relation to Mr. Sandeep Kumar Page 101 to 102.
- a/13 Anandpur Trust Page 103 to 104 total land donated by Mr. Sandeep Kumar.
- a/14 Mr. Sanjeev Kumar Very close to Mr. Sandeep Kumar Page 105 to 106.
- From the above mentioned facts it can be easily observed the total land has been sold only to one person that is Mr. Sandeep Kumar who is the main property dealer of Sahnewal.

13. Enclosed please find here with our correspondence starting from RTI to Senior Town Planner dated 09.03.2023 to 04.05.2023 which is very clear that the total land has been sold by the respondent no. 5 and Mr. Sandeep Kumar as residential plots without obtaining CLU from the authorities though the total land is of agricultural and industrial land. In this connection we enclose here with annexure A1 (Page 12 to 16)

- page wherein the Senior Town Planner has written a letter to Estate Officer Ludhiana to take action against respondent no.5 but no action has been taken.
14. In our reply to point no. 13 we have already cleared each and everything the total colony has been developed by the respondent no. 5 and Mr. Sandeep Kumar.
15. The roads can be easily carpeted as there ^{are} no constraints and we have already submitted the site plan.
16. It is denied that the respondent no. 5 had purchased new STP in 2022 as on 07.07.2023 the status report of Joint Committee has already submitted that the STP was lying defunct and has not been used since long further this is a Performa invoice submitted by the respondent no. 5 and not a bill and does not bear any **HSN, GST and PAN number**.
17. During the visit of authorities the stagnation of sewerage material ^{was found} and the report has been signed by Mr. Ravi Soni representative of respondent no. 5 along with two witnesses as also by the complainant.
18. STP is still not functional which can be verified any time by the authorities as so called STP, OHR, Submersible Pump and 5 ⁴ eucalyptus trees exist in a total area of less than two hundred square yards which is surrounded by the residential houses and if made operational there will be a flood in the residential area which will be very harmful to the residents. Stagnation can be seen at any given time for which we have already sent the videos to the authorities.
19. Denied fully as the status report is based on facts.
20. Denied fully as the respondent no 5 along with has local representative were physical present.



21. The respondent no. 5 has stated that in case the sewerage of under develop area is linked with committee the STP will not be required. Now we will request respondent no. 5 to get it connected to Municipal Committee of sahnawal at his own cost.
22. In respect of observation no. 10 the respondent no. 5 has taken permission of installation of tube bell but no tube bell has been installed only one submersible pump exit there but not a single drop of a water has been supplied to any of the residents.
23. There is no draining system in this colony. The flooding of water can be seen at any time in the colony during rainy season.
24. In respect of observation no. 12 we have already replied wide our para no. 4 of preliminary objection which is self-explanatory.
25. It is pertinent to mention here that the project land of 9.5 acre which got license has not been complying with the terms and condition by the respondent no. 5 and since has been suspended.
26. We agree that total mansholes have been covered in the entire colony of 41.6 acres now.
27. The status report of Joint Committee is based on facts duly signed by the District Magistrate and his/her request to pass an order.
28. Full intimation given by PPCB authorities to respondent no. 5 and he himself was physically present along with his representative with Mr. Ravi Soni.
29. Para no. 29 denied fully.
30. a) From the facts mentioned above that the respondent had developed total project of 41.65 acres.

- b) Total site plan was physically handed over by the respondent no. 5 to the Joint Committee on 07.07.2023.
 - c) We agree there are 450 residential plots in the unapproved area of 32 acres and nearly 140 houses constructed and is based on facts.
 - d) All information was given to respondent no. 5 and at the time of inspection he was accompanying the Joint Committee and found the STP not functional and it was lying defunct as if it has not been used since long.
 - e) The respondent no. 5 has not provided any detail of the existing capacity technology and record of energy meter though he was physically present.
 - f) There is no provision for proper sewerage network and the sewerage material is carried by tanker and main sewerage is put in 3 deep soak pits which have been digged in 32.40 acres of land of under develop area.
31. The status report is based of facts and can be relied fully.
32. The complainant has filled all information to the Joint Committee which are based on facts.
33. All the allegation made in the complaint is based on facts and no false information have been provided.
34. It was not a surprise inspection the respondent no. 5 was fully informed about the date and time and he himself was present along with his representative.
35. The status report dated 30.10.2023 is based on facts and can be relied upon fully.

36. As the report is based on fact and has been prepared by the Senior Govt. authorities there is no need to form an independent committee.

37. This replied is being filed in the interest on natural justice.

For Garden city residential welfare society

H. S. Mehta
President

[Signature]
General Secretary

Dated

Garden City Residential Welfare Society

Correspondence Address : H. No. 430, Garden City, Dehlon Road, Dharour, Sahnewal, Ludhiana-141120 (Pb.)

Ref. No.....

ਸੇਵਾ ਵਿਖੇ,

ਮਿਲਖ ਅਫਸਰ(ਰੈਗੂ)
ਗਲਾਡਾ, ਲੁਧਿਆਣਾ

Dated. 04.05.2023

3953
4/5/23

ਵਿਸ਼ਾ:- Action for selling Industrial Land for residential purpose without obtaining CLU of Garden City Dehlon Road, Dharur, Sahnewal

ਹਵਾਲਾ: ਪਿੱਠ ਅੰਕਣ ਨੰ:11 ਸਟਪ(ਲ)ਆਈ-1 ਮਿਤੀ 17/04/2023

ਉਪਰੋਕਤ ਵਿਸ਼ੇ ਅਧੀਨ ਸਮੂਹ ਇਲਾਕਾ ਨਿਵਾਸੀ ਆਪ ਜੀ ਨੂੰ ਬੇਨਤੀ ਕਰਦੇ ਹਨ ਇਸ ਸੁਸਾਇਟੀ ਇੱਕ RTI ਪਾਈ ਸੀ ਜਿਸ ਦਾ ਜਵਾਬ ਸੀਨਿਅਰ ਨਗਰ ਯੋਜਨਾਕਾਰ ਵੱਲੋਂ ਮਿਤੀ 17/03/2023 ਨੂੰ ਦਿੱਤਾ ਗਿਆ ਜੋ ਕਿ ਨਾਲ ਨੱਥੀ ਹੈ ਜੀ। ਇਸ ਵਿੱਚ ਦਰਸਾਇਆ ਗਿਆ ਹੈ ਡਾਇਨਾਮਿਕ ਇਨਫਰਾਸਟਰਕਚਰ, ਪ੍ਰਾਈ. ਲਿਮ., ਨਿਊ ਦਿੱਲੀ ਨੂੰ ਕੇਵਲ 9.5 ਏਕੜ ਦੀ ਮਨਜ਼ੂਰੀ ਮਿਲੀ ਹੈ ਅਤੇ ਪਿਛਲੇ 33 ਏਕੜ ਦਾ ਵੇਰਵਾ ਇਸ ਵਿੱਚ ਨਹੀਂ ਹੈ ਇਸ ਦਾ ਮਤਲਬ ਇਹ ਬਣਦਾ ਹੈ ਕਿ ਪਿਛਲੇ 33 ਏਕੜ ਬਿਨਾਂ CLU ਤੋਂ ਵੇਚੇ ਗਏ ਹਨ।

ਫਿਰ ਅਸੀਂ ਦੁਆਰਾ ਸਨਿਅਰ ਨਗਰ ਯੋਜਨਾਕਾਰ ਨੂੰ ਪੱਤਰ ਲਿਖਿਆ ਕਿ ਇਸ ਸੰਬੰਧ ਵਿੱਚ Colonizer ਦੇ ਖਿਲਾਫ ਕਾਰਵਾਈ ਕਰਨ ਲਈ ਅਪੀਲ ਕੀਤੀ ਸੀ ਜੋ ਕਿ ਉਹਨਾਂ ਵੱਲੋਂ ਤੁਹਾਨੂੰ ਰੈਫਰ ਕੀਤੀ ਗਈ ਹੈ ਜਿਸ ਦੀ ਕਾਪੀ ਨਾਲ ਨੱਥੀ ਹੈ ਜੀ। ਕ੍ਰਿਪਾ ਕਰਕੇ ਕੰਪਨੀ ਦੇ ਚਾਰੋਂ ਹਿੱਸੇਦਾਰ ਸ੍ਰੀ ਸੰਦੀਪ ਅਨੇਜਾ ਅਤੇ ਇਸ ਦੇ ਹਿੱਸੇਦਾਰ ਅਤੇ ਹੋਰ ਪ੍ਰਾਪਟੀ ਡੀਲਰ ਆਦਿ ਦੇ ਖਿਲਾਫ ਜਾਂਚ ਕਰਕੇ ਕਾਰਵਾਈ ਕੀਤੀ ਜਾਵੇ ਤਾਂ ਜੋ ਇਨ੍ਹਾਂ ਵੱਲੋਂ ਜੋ ਸਰਕਾਰ ਨੂੰ ਅਤੇ ਪਲਾਟਾਂ ਮਾਲਕਾਂ ਨੂੰ ਜੋ ਇਨ੍ਹਾਂ ਵੱਲੋਂ ਵਿੱਤੀ ਘਾਟਾ ਪਾਇਆ ਗਿਆ ਹੈ ਜੋ ਕਿ ਪੂਰਾ ਹੋ ਸਕੇ ਜੀ।



ਡਾਕ ਪ੍ਰਾਪਤੀ

ਮੁ:ਪ੍ਰ:ਵ:ਮੁ:ਪ੍ਰ:

ਗਲਾਡਾ, ਲੁਧਿਆਣਾ।

ਡਾਇਰੀ ਨੰ: 1325

ਮਿਤੀ: 04/05/2023

ਪੰਨਵਾਦ ਸਾਹਿਤ।

ਆਪ ਜੀ ਦੇ ਵਿਸ਼ਵਾਸਪਾਤਰ

ਉਪਰੋਕਤ ਦੀ ਕਾਪੀ ACA ਗਲਾਡਾ, ਲੁਧਿਆਣਾ ਨੂੰ ਭੇਜ ਕੇ ਬੇਨਤੀ ਕਰਦੇ ਹਾਂ ਕਿ ਸਮੂਹ ਇਲਾਕਾ ਬਹੁਤ ਹੀ ਨਰਕ ਭਰਿਆ ਜੀਵਨ ਵਤੀਤ ਕਰ ਰਹੇ ਹਨ ਕਿਉਂ ਕਿ ਕੰਪਨੀ ਵਾਲੇ ਅਤੇ ਨਾਲ ਸੰਬੰਧੀ ਪ੍ਰਾਪਟੀ ਡੀਲਰ ਕਲੋਨੀ ਨੂੰ ਲਾਵਿਰਸ ਛੱਡ ਗਏ ਹਨ ਇਨ੍ਹਾਂ ਵੱਲੋਂ ਕਲੋਨੀ ਵਿੱਚ ਕੋਈ ਵੀ ਕੰਮ ਨਹੀਂ ਕੀਤਾ ਗਿਆ। ਇਸ ਲਈ ਕ੍ਰਿਪਾ ਕਰਕੇ ਇਲਾਕਾ ਨਿਵਾਸੀ ਦੀਆਂ ਮਸ਼ਕਿਲਾਂ ਨੂੰ ਸਮਝਦੇ ਹੋਏ ਮਿਲਖ ਅਫਸਰ ਨੂੰ ਕਾਰਵਾਈ ਹਿੱਤ ਕਿਹਾ ਜਾਵੇ ਜੀ।

ਪੰਨਵਾਦ ਸਾਹਿਤ।

ਆਪ ਜੀ ਦੇ ਵਿਸ਼ਵਾਸਪਾਤਰ

Garden City Residential Welfare Society

Correspondence Address : H No. 430, Garden City, Dehlon Road, Dharour, Sahnewal, Ludhiana 141120 (Pb.)

Ref. No.

ਮੇਰਾ ਵਿਸ਼ਾ

Milk Officer Rangu
Galara, Ludhiana

English Translation Dated 4/5/23

(12)

3953

4/5/23

ਵਿਸ਼ਾ : Action for selling Industrial Land for residential purpose without obtaining CLU of Garden City Dehlon Road, Dharour, Sahnewal

Reference: Pinth Ankan No.11 Stup(I)I. Dated 17/04/2023

All the residents of the area under the above subject request you. This society filed an RTI to which the reply was given by the Senior Town Planner on 17/0/2023 which is attached. It shows that Dynamic Infrastructure, Pri Lim New Delhi has got approval for only 9.5 acres and the details of the last 33 acres are not there, which means that the last 33 acres have been sold without CLU.

Then we wrote a letter to the Senior Town Planner requesting action against the Colonizer in this regard, a copy of which has been referred to you by him. Please investigate and take action against the four partners of the company Mr. Sandeep Aneja and its partners and other property dealers etc. so that the financial loss caused by them to the government and the plot owner can be completed. .



Postal receipt

Thank you Sahitya

M:5::M.P

Galada, Ludhiana.

Your confidant

Chhashti is: 025

Bhidi 04/05/2023

Sending the above copy to ACA Galada, Ludhiana requesting that the whole area is living a very hellish life as the company owners and related property dealers have left the colony unharmed and no work has been done in the colony. . Therefore, please understand the problems of the residents of the area and ask the milk officer to take action.

Thank you Sahitya.

Your confidant

ਨਗਰ ਅਤੇ ਗਰਾਮ ਯੋਜਨਾਬੰਦੀ ਵਿਭਾਗ, ਪੰਜਾਬ।

13

ਵੱਲੋਂ,

ਸੀਨੀਅਰ ਨਗਰ ਯੋਜਨਾਕਾਰ,
ਲੁਧਿਆਣਾ।

ਵੱਲੋਂ,

ਮਿਲਖ ਅਫਸਰ (ਰੈਗੂਲਰ),
ਗਲਾਡਾ, ਲੁਧਿਆਣਾ।

ਯਾਦ ਪੱਤਰ ਨੰ: ਸਟਪ(ਲ)/
ਮਿਤੀ:

ਵਿਸ਼ਾ:- Action for selling Industrial Land for residential purpose without obtaining CLU.

ਹਵਾਲਾ: ਪ੍ਰਾਰਥੀ ਦੀ ਇਸ ਦਫ਼ਤਰ ਵੱਲ ਪ੍ਰਤੀ ਬੇਨਤੀ ਮਿਤੀ 29.03.2023 ਦੀ ਲਗਾਤਾਰਤਾ ਵਿੱਚ।

ਉਪਰੋਕਤ ਵਿਸ਼ੇ ਸਬੰਧੀ ਹਵਾਲੇ ਅਧੀਨ ਪੱਤਰ ਰਾਹੀਂ ਪ੍ਰਾਰਥੀ ਵੱਲੋਂ ਲਿਖਿਆ ਗਿਆ ਹੈ ਕਿ ਮੈਸ: ਡਾਇਨਾਮਿਕ ਇਨਫਰਾਸਟਰਕਚਰ ਪ੍ਰਾਈ.ਲਿਮ. ਨਵੀਂ ਦਿੱਲੀ ਵੱਲੋਂ 9.5 ਏਕੜ ਦਾ ਲਾਇਸੈਂਸ ਨੰ: STP-LDH/13/2005, dated 18-10-2005 ਰਾਹੀਂ ਇਸ ਦਫ਼ਤਰ ਵੱਲੋਂ ਜਾਰੀ ਕੀਤਾ ਗਿਆ ਹੈ, ਜਦ ਕਿ ਸ਼ਿਕਾਇਤਕਰਤਾ ਅਨੁਸਾਰ ਬਾਕੀ 33 ਏਕੜ ਇੰਡਸਟਰੀਅਲ ਜਗ੍ਹਾ ਨੂੰ ਰਿਹਾਇਸ਼ੀ ਮੰਤਵ ਵਜੋਂ ਬਿਨ੍ਹਾ ਸੀ.ਐਲ.ਯੂ. ਕਰਵਾਏ ਹੀ ਵੇਚਿਆ ਗਿਆ ਹੈ। ਅਣ-ਅਧਿਕਾਰਤ ਉਸਾਰੀਆਂ ਅਤੇ ਕਲੋਨੀਆਂ ਸਬੰਧੀ ਕਾਰਵਾਈ ਆਪ ਦੇ ਦਫ਼ਤਰ ਦੇ ਪੱਧਰ ਤੇ ਕੀਤੀ ਜਾਂਦੀ ਹੈ ਇਸ ਲਈ ਪ੍ਰਾਰਥੀ ਵੱਲੋਂ ਪ੍ਰਾਪਤ ਪੱਤਰ ਸਮੇਤ ਨੱਥੀਆਂ ਆਪ ਨੂੰ ਅਗਲੀ ਯੋਗ ਕਾਰਵਾਈ ਹਿੱਤ ਭੇਜਿਆ ਜਾਂਦਾ ਹੈ।

ਨੱਥੀ/×

(ਮਨਦੀਪ ਮੈਦੀਰੱਤਾ)
ਸੀਨੀਅਰ ਨਗਰ ਯੋਜਨਾਕਾਰ,
ਲੁਧਿਆਣਾ।

ਪਿੱਠ ਅੰਕਣ ਨੰ: 11 ਸਟਪ(ਲ)/ 2023-1 ਮਿਤੀ:- 17.04.2023

ਇਸ ਪੱਤਰ ਦਾ ਇੱਕ ਉਤਾਰਾ ਗਾਰਡਨ ਸਿਟੀ ਰੈਜੀਡੀਏਸ਼ਲ ਵੈਲਫੇਅਰ ਸੁਸਾਇਟੀ, ਮਕਾਨ ਨੰ: 430, ਗਾਰਡਨ ਸਿਟੀ, ਡੇਹਲੋਂ ਰੋਡ, ਧਰੌੜ, ਸਾਹਨੇਵਾਲ, ਲੁਧਿਆਣਾ ਜੀ ਨੂੰ ਭੇਜਕੇ ਲਿਖਿਆ ਜਾਂਦਾ ਹੈ ਕਿ ਆਪ ਵੱਲੋਂ ਪ੍ਰਾਪਤ ਪੱਤਰ ਸਬੰਧੀ ਕਾਰਵਾਈ ਮਿਲਖ ਅਫਸਰ (ਰੈਗੂਲਰ), ਗਲਾਡਾ, ਲੁਧਿਆਣਾ ਦੇ ਦਫ਼ਤਰ ਵੱਲੋਂ ਕੀਤੀ ਜਾਣੀ ਹੈ। ਇਸ ਲਈ ਉਹਨਾਂ ਨਾਲ ਅਗਲੀ ਕਾਰਵਾਈ ਸਬੰਧੀ ਤਾਲਮੇਲ ਕਰ ਲਿਆ ਜਾਵੇ।

ਨੱਥੀ/×

(ਮਨਦੀਪ ਮੈਦੀਰੱਤਾ)
ਸੀਨੀਅਰ ਨਗਰ ਯੋਜਨਾਕਾਰ,
ਲੁਧਿਆਣਾ।

Town and Village Planning Department, Punjab.

२४

Senior Town Planner,
Ludhiana.

English Translation
13

Tall.

Milk Officer (Regu),
Galada, Ludhiana.

The memorandum

Matap(L)

१५

१५

Action for selling Industrial Land for residential purpose without obtaining C.U.

Reference

In continuation of the applicant's request to this office dated 29.03.2023.

Regarding the above mentioned subject, the applicant has written through the letter that Mess Dynamic Infrastructure Pvt.Lim. 9.5 acres from New Delhi License No: STP LDH/13/2005 dated 18-10-2005 Baroda Nibha hai for Tim Radut Runle, but as per the V. Mivastidwat the remaining 33 acres of industrial land is for residential purpose without CLU. It has been sold. The action regarding unauthorized constructions and colonies is done at the level of your office, so the letter received from the party is forwarded to you for further action.

१५/४

(Mandeep Mendiratta)

Senior Town Planner,

Ludhiana.

Back Number: 11

Matya (L)/ 1 Bhati Bhidi:- 17.04.2023

A copy of this letter is sent to Garden City Residential Welfare Society, House No: 430, Garden City, Dehlon Road, Dharor, Sahnewal, Ludhiana and it is written that the action regarding the letter received by you is directed to Milk Officer (RAGU), Galada, Ludhiana. To be done by the office. Therefore, they should be coordinated with them regarding further action.

OM

(Mandeep Mandiratta)

Senior Town Planner,

Ludhiana

hindi/

ਦਫ਼ਤਰ ਸੀਨੀਅਰ ਨਗਰ ਯੋਜਨਾਕਾਰ, ਲੁਧਿਆਣਾ
(ਗਲਾਡਾ ਬਿਲਡਿੰਗ, ਦੂਜੀ ਮੰਜ਼ਿਲ, ਫਿਰੋਜ਼ਪੁਰ ਰੋਡ, ਲੁਧਿਆਣਾ)

14

ਵੱਲੋਂ,

ਪਬਲਿਕ ਇਨਫਾਰਮੇਸ਼ਨ ਅਫਸਰ-ਕਮ-
ਸੀਨੀਅਰ ਨਗਰ ਯੋਜਨਾਕਾਰ,
ਲੁਧਿਆਣਾ।

ਵੱਲੋਂ,

ਸ੍ਰੀ ਹਰਿੰਦਰ ਸਿੰਘ,
ਮਕਾਨ ਨੰ: 430, ਗਾਰਡਨ ਸਿਟੀ,
ਡੇਹਲੋਂ ਰੋਡ, ਸਾਹਨੇਵਾਲ, ਲੁਧਿਆਣਾ।

ਯਾਦ ਪੱਤਰ ਨੰ: 07 ਸਟਪ(ਲ)/ ਆਈ - 1
ਮਿਤੀ: 17-03-2008

ਵਿਸ਼ਾ:- ਆਰ.ਟੀ.ਆਈ. ਐਕਟ, 2005 ਅਧੀਨ ਸੂਚਨਾ ਭੇਜਣ ਬਾਰੇ।

ਹਵਾਲਾ:- ਆਪ ਦੀ ਪ੍ਰਤੀ ਬੇਨਤੀ ਮਿਤੀ ਨਿੱਲ ਦੇ ਸਬੰਧ ਵਿੱਚ।

ਉਪਰੋਕਤ ਵਿਸ਼ੇ ਸਬੰਧੀ ਪੱਤਰ ਨਾਲ ਆਰ.ਟੀ.ਆਈ ਐਕਟ-2005 ਤਹਿਤ ਸੂਚਨਾ ਮੁਹੱਈਆ ਕਰਨ ਸਬੰਧੀ ਆਪ ਦੀ ਪ੍ਰਤੀ ਬੇਨਤੀ ਇਸ ਦਫ਼ਤਰ ਵਿੱਚ ਪ੍ਰਾਪਤ ਹੋਈ ਹੈ, ਜਿਸ ਸਬੰਧੀ ਆਪ ਨੂੰ ਲਿਖਿਆ ਜਾਂਦਾ ਹੈ ਕਿ ਡਾਇਰਨਾਮਿਕ ਕਾਸਟਿੰਗਸ, ਪ੍ਰਾਈ. ਲਿਮ. ਅਤੇ ਡਾਇਨਾਮਿਕ ਇਨਫਰਾਸਟਰਕਚਰ, ਪ੍ਰਾਈ.ਲਿਮ., ਨਿਊ ਦਿੱਲੀ ਦੇ ਨਾਮ ਨਾਲ ਸਬੰਧਤ ਕੋਈ ਵੀ ਰਿਕਾਰਡ ਇਸ ਦਫ਼ਤਰ ਵਿੱਚ ਮੌਜੂਦ ਨਹੀਂ ਹੈ। ਇਸ ਦਫ਼ਤਰ ਵੱਲੋਂ ਜੋ 9.5 ਏਕਤ ਰਕਬੇ ਦੀ ਕਲੋਨੀ ਨੂੰ ਲਾਇਸੈਂਸ ਨੰ: STP-LDH/13/2005 dated 18-10-2005 ਰਾਹੀਂ ਜਾਰੀ ਕੀਤਾ ਗਿਆ ਸੀ ਜਿਸ ਦਾ ਰਿਕਾਰਡ ਮਿਤੀ 07.04.2008 ਰਾਹੀਂ ਗਲਾਡਾ, ਲੁਧਿਆਣਾ ਨੂੰ ਟਰਾਂਸਫਰ ਕੀਤਾ ਜਾ ਚੁੱਕਾ ਹੈ।

2 ਪਬਲਿਕ ਇਨਫਾਰਮੇਸ਼ਨ ਅਫਸਰ-ਕਮ-
ਸੀਨੀਅਰ ਨਗਰ ਯੋਜਨਾਕਾਰ,
ਲੁਧਿਆਣਾ।
Email Id: stpldh@gmail.com

444

Office of Senior Town Planner, Ludhiana
(Galada Building, 2nd Floor, Ferozepur Road, Ludhiana.

English Translation
(14)

Public Information Officer-cum-Senior
Town Planner, Ludhiana

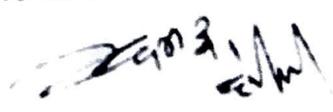
Mr. Harinder
Singh, House No. 430, Garden City,
Dehlon Road, Sahnewal, Ludhiana.

Memorandum No: 07 Matya (L)/ Some - 1
Bhidi: 17-03-2023

Subject:- RTI Act, 2005 regarding forwarding of information.

Reference:- In respect of your request dated Nil.

Your request for providing information under the RTI Act-2005 with the letter regarding the above subject has been received in this office, regarding which it is written to you that Dynamic Castings, Pvt. Lim. And no record related to the name of Dynamic Infrastructure, Pvt.Lim., New Delhi exists in this office. The colony of 9.5 acres area which was issued by this office vide License No. STP-LDH/13/2005 dated 18-10-2005, the record of which has been transferred to Galada, Ludhiana vide 07.04.2008.


2 Public Information Officer-cum-Senior
Town Planner, Ludhiana.

Email Id: stpldh@gmail.com

Garden City Residential Welfare Society

Correspondence Address : H. No. 430, Garden City, Dehlon Road, Dharour, Sahnewal, Ludhiana-141120 (Pb.)

Ref. No.....

Dated... 09.03.23

To

The Senior Town Planner
Glada Complex,
Ferozepur Road, Ludhiana

Sub: Action for selling Industrial Land for residential purpose without obtaining
CLU

Dear Sir,

Kindly refer to our RTI dated 09.03.2023 and your reply no. 07 STP(L)/ I-1 dated 17.03.2023(copies enclosed).

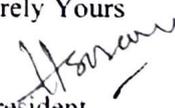
As per your letter Ms Dynamic Casting Pvt. Ltd. and Ms Dynamic Infrastructure Pvt. Ltd. New Delhi obtained CLU for only 9.5 acres and balance of 33 acres of Industrial land was sold for residential purpose without obtaining CLU and without obtaining license from your office.

In this way it is very clear that the coloniser played a fraud in lacs of rupees by not paying the CLU charges and the EDC charges. This requires legal action against the coloniser for the deceiving the Punjab Government and innocent residents.

We will request you to take necessary action so that culprits are punished as per law and for future selling of Industrial Land to innocent customers for the purpose of residents.

Thanking You

Sincerely Yours


President

15

APPLICATION FORM INFORMATION UNDER RTI ACT 2005

To

The Public Information Officer/Assistant Public Information Officer,
Name of Deptt: Sr. Town Planner
Postal Address: Glada Complex, Farangpur Road
Gurgaon

- i. Name of the Applicant: Harinder Singh
- ii. Address: 430, Garden city, Dehlon Road
Sohnawal
- iii. Phone: 96460 03782
- iv. Application Submission Date: 09 / 03 / 2023
- v. Detail of the Information Requested: Dynamic Castings (D) and
Non Dynamic Infrastructures (D) and, New Delhi
was granted licence no. LDC-HS HD Competent
Authority STP-LDH/13/2005 dt. 18.10.2005 for 9.50
acres which was further extended by 33.50 acres
totaling to 43 acres and the colony was named
Garden city. Kindly confirm whether the CU has
been taken by the colonisee for total of 43 acres
and if not what ~~has~~ action has been taken
against the colonisee till date
- vi. Period for which information is required: 2005 till date
- vii. Form in which information required: Letter / Action
- viii. Details of Fee Payment: AP No 57F 849275
- ix. Does the applicant fall below the poverty line: Yes/No
- x. (If yes, date of receipt of PDS - (Date))

Harinder Singh
Signature of the applicant

09/03/2023
2023